

- Amendment) Regulations, 1972, published in Notification No. S.R.O. 169 in Gazette of India dated the 15th July, 1972.
- (2) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1972, published in Notification No. S. R. O. 222 in Gazette of India dated the 12th August, 1972. [Placed in Library. See No. LT-3494/72]

NOTIFICATIONS UNDER CUSTOMS ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 —

- (1) G. S. R. 440 (E) published in Gazette of India dated the 24th June, 1972 together with an explanatory memorandum.
- (2) G. S. R. 931 published in Gazette of India dated the 5th August, 1972 together with an explanatory memorandum [Placed in Library. See No. LT-3495/72]

NOTIFICATIONS UNDER MONOPOLIES AND RESTRICTIVE TRADE PRACTICES ACT

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy of the Monopolies and Restrictive Trade Practices (Third Amendment) Rules 1972 (Hindi and English versions) published in Notification No. G. S. R. 321 (E) in Gazette of India dated the 22nd June, 1972, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-3496/72]

12.57 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd August, 1972, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Thirtieth Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 17th August, 1972."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Taxation Laws (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 18th August, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd August, 1972, agreed without any amendment to the Punjab New Capital (Periphery) Control (Chandigarh Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 18th August, 1972".

12.59 hrs.

ASSENT TO BILLS

SECRETARY: I also lay on the Table following 2 Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 31st July, 1972:—

- (1) The Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Amendment Bill, 1972.